

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-2020/2019
MA-2175/2019**

New Delhi, this the 12th day of July, 2019

**Hon'ble Sh. S.N. Terdal, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Mr. P. Subramanian
S/o Sh. Punnu Swamy,
R/o 1476, Sector 5 R.K. Puram,
New Delhi-110022,
Aged about 39 years
Working as Hawaldar,
O/o CC(AR), Cestat, R.K. Puram, Group 'C'
2. Mr. Satish Kumar,
s/o Sh. Badam Singh,
R/o 993, Sector 1, R.K. Puram,
New Delhi-110022
Aged about 49 years,
Presently posted as Driver,
O/o CC(AR), Cestat, R.K. Puram, Group 'C'.
3. Mr. Charandas,
S/o Sh. Shripal
R/o Plot No. 27, Qtr. No. 2,
Sector-1, Pushp Vihar,
Saket, New Delhi,
Aged about 37 years,
Presently posted as Daftry
O/o CC(AR), Cestat, R.K. Puram, Group 'C'
4. Mr. Dinesh Kumar,
s/o Sh. Jainarayan,
R/o H.No. 1207, Pushp Vihar,
Sector-7, MB Road, New Delhi-110017
Aged about 42 years,
Posted as MTS at O/o CC(AR), Cestat,

R.K. Puram, MTS.

5. Mr. Harkesh Meena,
 S/o Sh. Badri Ram Meena,
 R/o H.No. 1200, Sector 1
 R.K. Puram, New Delhi-110022
 Posted as Hawildar at O/o CC(AR), Cestat,
 R.K. Puram, New Delhi, Group 'C' ... Applicant

(through Ms. Jasvinder Kaur)

Versus

1. Ministry of Finance, through
 Secretary, Department of Revenue,
 CBIC, North Block, New Delhi-110001.
2. Chief Departmental Representative
 Customs, Excise & Service Tax,
 Appellate Tribunal through Chief Commissioner,
 West Block-2, Wing No. 2,
 R.K. Puram, New Delhi-110066.
3. Ministry of Finance through
 Director General,
 Directorate General of Performance Management,
 Customs, Central Excise & Service Tax,
 5th & 6th floor, Drum Shaped Building,
 IP Bhawan, IP Estate, New Delhi-110002.
4. Directorate of Estate, through its Director,
 Nirman Bhawan, Maulana Azad Road,
 New Delhi-110011.
5. Estate Officer, o/o the Directorate of Estates,
 Room No. 538, 'C' Wing,
 Nirman Bhawan, Maulana Azad Road,
 New Delhi-110011. ... Respondents

(through Ms. Aishwarya Dobhal for Sh. Hilal Haider on
 advance notice)

ORDER(ORAL)

Hon'ble Sh. S.N. Terdal, Member (J)

Learned counsel for the applicants submits that she wishes to withdraw the OA. Permitted.

The OA is, accordingly, dismissed as withdrawn.

(A.K. Bishnoi)
Member(A)

(S.N. Terdal)
Member(J)

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